

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA. 383/97

dt. 3-4-97

Between

P. Papanna

Applicant

and

1. Sub Divnl. Officer
Telecom, Hindupur

2. Telecom Dist. Manager
Anantapur

3. Chief General Manager
Telecom, Doorsanchar Bhavan
Hyderabad

Respondents

Counsel for the applicant

K. Venkateswara Rao
Advocate

Counsel for the respondents

N.V. Raghava Reddy
Addl. CGSC

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.) *by
3m*

ORDER

Oral order (per Hon. Mr. H. Rajendra Prasad, Member (A))

Heard Sri K. Venkateswara Rao for the applicant and
Sri N.V. Raghava Reddy for the respondents.

1. It is submitted by the learned counsel for the
applicant that he desires to withdraw the case. The same
is permitted and the OA is disposed of accordingly.

H. Rajendra Prasad
(H. Rajendra Prasad)
Member (Admn.)

Dated : April 3, 97
Dictated in Open Court

sk

Mr. Venkateswara Rao
Deputy Registrar (D) cc

O.A.383/97

To

1. The Sub Divisional Officer,
Telecom, Hindupur.
2. The Telecom Dist. Manager,
Anantapur.
3. The Chief General Manager,
Telecom, Doorsanchar Bhavan,
Hyderabad.
4. One copy to Mr.K.Venkateswar Rao, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC. CAT.Hyd.
6. One copy to Hon'ble Member(A) CAT.Hyd.
7. One spare copy.

pvm.

~~Self~~ 15/97
T COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 3 -4 -1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

O.A.No. 383/97 in

T.A.No. (w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn
Dismissed for default.

Ordered/Rejected

No order as to costs.

Central Administrative Tribunal
Hyderabad

pvm